

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL NO. 82 OF 2016 &  
IA NO. 193 OF 2016**

**Dated: 17<sup>th</sup> May, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Adani Power Maharashtra Ltd.**

**....Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Anr.**

**....Respondent (s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Ms. Poonam Verma  
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Raunak Jain  
Mr. Raghu Vamsy for R.1

Mr. M.G. Ramachandran  
Ms. Anushree for Prayas Energy

Ms. Ramni Taneja for MSEDCL

**ORDER**

The present appeal is filed against the order dismissing a review petition. This Tribunal in Appeal No. 50 of 2010 had held that such an appeal is not maintainable. Admittedly, this view is followed in several other Judgments also. In view of the clear legal position, this appeal is not maintainable and is dismissed as such. However, the appellant will be at liberty to file the records of the review petition in D.F.R. Nos. 813 & 814 of 2016.

**(I.J. Kapoor)  
Technical Member**

ts/mk

**(Justice Ranjana P. Desai)  
Chairperson**